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Title: Need to conduct CBI enquiry into alleged illegal mining and stone crushing in Saharanpur in Uttar Pradesh.

SHRI HUKUM SINGH (KAIRANA) I would like to express my views on a serious issue of alleged illegal mining and stone-crushing activities in contravention of the Supreme Court ruling in Saharanpur in Uttar Pradesh.

In Saharanpur, illegal mining and stone-crushing activities are rampant. The raw materials are sourced through illegal mining in Saharanpur in spite of opposition from locals, illegal mining has been going on rampantly. In 2012, the Supreme Court ordered the State Government to stop illegal mining and stone crushing. After the Supreme Court order, the illegal miners and stone crushers were silent for a few days, but soon they again started their activities. The district administration of Saharanpur renewed leases of some mining companies flouting laid down rules without calling e-tendering and e-auction. The mining leases were allotted to the very companies which had been found guilty of illegal mining by the SC appointed Committee.

The mining mafia has also set up nine checkposts at Nuniyari, Gandevad, Raipur, Badshahi Bagh, Sunderpur, Tajewala, Jasmaur, Nanauli and Landa Pul in Saharanpur and illegally mined material from the district is taken out through one of these posts. Trucks loaded with illegally mined material come to these posts and get the transit permit after allegedly paying a bribe. In this manner, the illegally mined minerals become legal and the mafia makes a big profit. Several irregularities have been noticed also in the mined material that comes out of the allotted leases.

A more serious issue is the setting up of several stone-crushing units adjacent to the Yamuna. According to rules, no stone-crusher can operate within 500 metres of a riverbed. But dozens of stone crushers are openly flouting these rules.

Keeping in view of the above, I urge upon the Government to immediately look into this matter and direct the State Government to take effective measures to check rampant alleged illegal mining and stone crushing. Since the Supreme Court orders banning illegal mining and stone crushing have been flouted, I demand that a CBI enquiry into the matter may be ordered.